

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-104
(IB)-296(PB)/2022
New IA/2205/2024

IN THE MATTER OF:

State Bank of India

.....Applicant

Vs.

Prabodh Kumar Tiwari

.....Respondent

SECTION

U/s 95(1) of (IBC)

Order delivered on 07.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

New IA/2205/2024:-

This is a report filed by the Resolution Professional under Section 99 of IBC, 2016. Heard the submission made by Ld. Counsel on behalf of the Resolution Professional. Issue notice to the Personal Guarantor as well as Financial Creditor for filing their response on this report. Notice be issued by all means and proof of service be filed. List this application on **05.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)